

agriculture based livelihoods of rural women. The Guidelines, Project Template and Appraisal sheet for projects under MKSP have been finalized and uploaded on the site of this Ministry at rural.nic.in. Total 33 projects have been sanctioned under MKSP till date. However, no project has been sanctioned from the State of Rajasthan so far.

Under the rural housing programme of Indira Awaas Yojana (IAY), the house is allotted in the name of women member of the rural BPL household or jointly in the name of husband and wife.

Consultation with Gram Panchayat for Rural Development Works

2156. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total amount given to Jaipur District, Odisha, block-wise under different Central Government schemes, implemented by the Ministry in last three years;

(b) whether most of the projects in the district are implemented at Panchayat in the name of departmental work by the Panchayat Executive Officer without consulting the village committees or Gram Panchayat, and

(c) the total number and amount of work which have been implemented in Jajpur District in the name of departmental work in last three years, block-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The Ministry of Rural Development implements through State Governments and Union Territory Administration various rural development schemes namely Pradhan Mantri Gram Sadak Yojana (PMGSY), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Indira Awaas Yojana (IAY), National Social Assistance Programme (NSAP), Swarnjayanti Gram Swarajgar Yojana (SGSY)/National Rural Livelihood Mission (NRLM) and Integrated Watershed Management Programme (IWMP)/Integrated Watershed Development Programme (IWDP) in all rural areas of the country. The District wise data is maintained in respect of IWMP/IWDP, SGSY/NRLM and IAY schemes. In other schemes, state level data is maintained. However, a statement showing financial and physical achievement in Jajpur district of Odisha state during last three years from 2009-2010 to 2011-2012 is at Statement. (See below)

The role of Panchayati Raj Institutions (PRIs) in implemenatation of some programmes is as under:

- (i) Selection of Indira Awas Yojana (IAY) beneficiaries is done by the Gram Sabha from the BPL lists/permanent IAY Waitlist in the order of ranking. Selection of Gram Sabha is final and no further approval of higher authorities is required.

- (ii) The list of Below Poverty Line (BPL) household identified through BPL Census, duly approved by the Gram Sabha from the basis for identification of families for assistance under Swarnjayanti Gram Swarojgar Yojana (SGSY). The Self-Help Groups (SHGs) are also drawn from the BPL list approved by the Gram Sabha.
- (iii) Section 16(1) of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) provides that Gram Panchayats shall be responsible for identification of projects in the Gram Panchayat area, to be taken up under the schemes as per the recommendations of the Gram Sabha and Ward Sabhas. Section 13(1) of MGNREGA provides that the Panchayats at District, Intermediate and Village levels shall be the principle authorities for planning and implementation of the schemes made under the Act. Panchayats have been given a pivotal role in the planning and implementation of projects under MGNREGA.
- (iv) PMGSY Core Network and District Rural Roads Plan are to be finalized by the District Panchayat after giving full consideration to the suggestions of the Member of Parliament (MP) and Annual proposals are also made by the District Panchayats.

Statement

A. Funds Released under various Rural Development Schemes during last three years in Jajpur District of Odisha

Indira Awaas Yojana (IAY)

Year	Central allocation (Rs. in crore)	Central release (Rs. in crore)	Physical target (in No.)	Achievement (in No)
2009-10	25.45	23.66	12470	10519
2010-11	29.09	30.54	8621	9058
2011-12	28.42	27.40	8421	8085

B. Swarnjayanti Gram Swarojgar Yojana (SGSY)

(Rs. in lacs)

Year	Central Allocation	Central Releases	No. of Swarozgaris assisted with bank credit & subsidy
2008-09	463.18	462.58	6225
2009-10	475.05	500.78	4328

1	2	3	4
2010-11	547.91	547.91	6814
2011-12	500.57	500.56	Not Available

C. Integrated Watershed Management Programme (IWMP)/Integrated Watershed Development Programme (IWDP)

(Area) in Ha. and Rs. In Lakh)

S.No.	Programme	No. of Projects	Area	Funds Released in last 3 years
1.	IWDP	1	4457	68.46
2.	IWMP	3	17370	195.99
TOTAL		4	21827	264.45

Social Audit of MGNREGS Projects in Assam

2157. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the social audit on the Mahatma Gandhi National Rural Employment Guarantee Schemes (MGNREGS) are regularly conducted and status being updated in every district of Assam since its inception in the State;

(b) if so, the details thereof, year-wise and district-wise;

(c) if not, the reasons therefor and action taken thereupon; and

(d) the details of criteria fixed and the present status of social audit on MGNREGS in the country, State-wise since the inception of the Act ?

THE MINISTER OF STATE IN THE MINISTRY ON RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) As per report received from the State Government of Assam, social audits under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are regularly conducted and status uploaded from the Financial year 2008-09 onwards. Details of social audits conducted from 2008-09 to 2011-12 in Assam as reported by the State Government are at Statement (See below). During the initial years, although social-audit was conducted in the Gram Panchayats (GPs), but not upload, since Management Information System (MIS) was not fully operationalised.

(d) In consultation with the Comptroller & Auditor General of India, MGNREGA Audit of Schemes Rules, 2011 have been notified. All States have been asked to put in place a robust social Audit Mechanism as out lined in these Rules. Prior to this, the States were conducting social audits as per provisions in MGNREGA Act. Under